

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

TUESDAY, THE TWENTY SEVENTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH  
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 2246 OF 2026

Between:

Dr Vaidya Sony, W/o. Renukuntla Sandeep, Aged 23 years, Occ ; Doctor, R/o. 6-4-369/4/B, Krishna Nagar Colony, Behind Hanuman Temple, Secunderabad, Gandhi Nagar , State Telangana 500080.

.....PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal, Telangana.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue directions, orders, more so, a Writ, in the nature of Mandamus, by declaring the inaction of the respondents, more particularly the 2nd respondent for not considering petitioner representation dated 17.01.2026 and in not permitting her to exercise web options for admission into Post Graduate Medical Degree / Diploma Courses for the Academic Year 2025-2026, as arbitrary, illegal, unjust and unconstitutional and consequently directing the respondents to consider and permit the Petitioner to exercise web options / participate in counselling for admission into PG Medical Degree / Diploma Courses for the Academic Year 2025-2026.

**I.A.NO:1 OF 2026**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners representation dated 17.01.2026, permit her to exercise web options / participate in counselling, during the pendency of the above writ petition.

**Counsel for the Petitioner : SRI D.S.KISHEN**

**Counsel for the Respondent No.1 : SRI R.NAGARJUNA REDDY, AGP FOR  
MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI T.SHARATH, SC FOR KALOJI  
NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following ORDER**

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 2246 of 2026

DATED : 27.01.2026

Between:

Dr Vaidya Sony

... Petitioner

AND

The State of Telangana,  
Represented by its Principal Secretary,  
Medical, Health and Family Welfare Department,  
Telangana State Secretariat,  
Hyderabad and another

... Respondents

ORDER:

Sri D.S. Kishen, learned counsel appears for petitioner.

Sri R. Nagarjuna Reddy, learned Assistant Government  
Pleader for Medical, Health and Family Welfare Department  
appears for respondent No.1.

Sri T. Sharath, learned Standing Counsel for Kaloji  
Narayana Rao University of Health Sciences (the University)  
appears for respondent No.2.

2. In the instant Writ Petition, the petitioner seeks to direct  
the respondent University to permit her to exercise web  
options for participating in the counselling for admission into

Medical PG Degree/Diploma courses under competent authority quota seats including service quota and PWD quota seats for the academic year 2025-26 as she missed exercising web options between 10.12.2025 and 13.12.2025.

3. Her 3½ years son suffered an acute medical crisis characterized by high-grade fever, severe respiratory distress and bilateral chest wheeze. She had made a representation on 17.01.2026 through email to the respondent University to allow her to exercise web options in the further counselling rounds.

4. Presently, the second round of counselling for stray vacancies is over. The petitioner has approached this Court by way of instant Writ Petition filed on 23.01.2026 seeking permission to exercise web options for the third round of counselling which according to her is likely to commence from 30.01.2026.

5. It is submitted that in the exceptional circumstances, the petitioner may be permitted to exercise her web options to participate in the third round of counselling against the stray vacancy.

6. The learned counsel for the respondent University has referred to Clause 8 of the notifications dated 30.09.2025 and 10.12.2025 and submitted that the candidates who did not exercise web options in the first phase of counselling are not eligible to exercise web options in subsequent phases of counselling to prevent seat blocking. It is submitted that for the present round of counselling, the opportunity to exercise web options is already closed. Two rounds of counselling for stray vacancies have also come to a close. Therefore, no indulgence should be granted to the petitioner at this stage, otherwise, the process of admission may never come to a close.

7. On consideration of the rival submissions of the parties and facts and circumstances noted above, we are of the view that it is too late in the day for the petitioner to seek indulgence of this Court for directing the respondent University to permit the petitioner to exercise her web options and participate in the third round of counselling against the stray vacancies. If the petitioner could not exercise web options between 10.12.2025 and 13.12.2025 as per notification

dated 10.12.2025, she could have at least come earlier before the counselling process for admission against stray vacancies started. In the midst of the counselling process where no such window is available for exercise of web options, this Court should refrain from directing the respondent university to permit any such candidate to exercise web options. Otherwise, the admission process would never come to a close. It may delay the admission process as similar requests may be made from such candidates. Therefore, we are not inclined to grant any relief in favour of the petitioner.

The instant Writ Petition is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SDI-AHMED ABDULLAH KHAN**  
**ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To

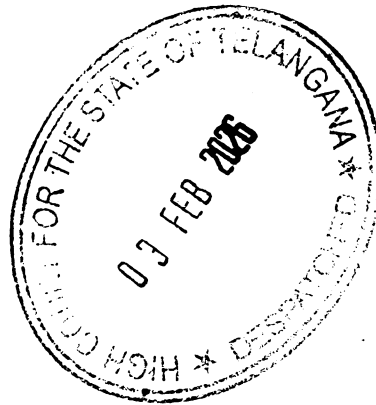
1. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI D.S.KISHEN, Advocate [OPUC]
3. One CC to SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES
4. Two CD Copies

SA  
BS



**HIGH COURT**

**DATED:27/01/2026**



**ORDER**

**WP.No.2246 of 2026**

**DISMISSING THE W.P  
WITHOUT COSTS.**

(7) MT  
3/2/26